# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



## CP 516/2002 in OA 1553/2001

New Delhi this the 11th day of December, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Shri J.C. Sharma, AAO, Compulsorily Retired from CDA (AF) New Delhi R/O 105/179, Subhash Puri, Kanker Khera, Meerut Cantt

.. Petitioner

(By Advocate Shri V.P.S.Tyagi)

#### **VERSUS**

- 1. Shri G.C.Bhandari, I.D.A.S, Controller General of Defence Accounts, West Block-V, RK Puram, New Delhi.
- Smt.Preeti Mohanti, IDAS, Controller of Defence Accounts(AF), West Block- V, R.K.Puram, New Delhi.

.. Respondents

### O R D E R (ORAL)

### (Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri V.P.S.Tyagi, learned counsel for the petitioner.

2. We note from the letter issued by the respondents dated 31.10.2002 (Ann.CP 3) that in terms of the directions of the Tribunal dated 6.9.2002 in OA 1553/2001, necessary action has been taken by them on the subject of entitlement of the applicant, if any, in accordance with the relevant rules and regulations. Shri V.P.S.Tyagi, learned counsel vehemently submits that the applicant is aggrieved as this is all wrong.

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3. In the facts and circumstances of the case, not even a prima facie case has been made out by the petitioner to issue notices on CP 516/2002; as it cannot be stated that the respondents have disobeyed the Tribunal's aforesaid order. Accordingly, CP 516/2002 is dismissed, with liberty.

(V.K.Majotra)
Member (A)

(Smt.Lakshmi Swaminathan ) Vice Chairman (J)

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